

INDIAN INCOME TAX RETURN

(For individuals and HUFs having income from a proprietary business or profession)
(Please see rule 12 of the Income-tax Rules, 1962)
(Also see attached instructions)

Assessment Year

2016 - 17

Part A-GEN

GENERAL

PERSONAL INFORMATION	First name	Middle name	Last name	PAN
	Flat/Door/Block No	Name Of Premises/Building/Village		Status (Tick) <input checked="" type="checkbox"/> Individual <input type="checkbox"/> HUF
	Road/Street/Post Office	Area/locality		Date of Birth/Formation (DD/MM/YYYY)
				Do you have Aadhaar Number? (in case of individual) <input type="checkbox"/> Yes <input type="checkbox"/> No. If Yes, please provide
	Town/City/District	State	Pin code	Sex (in case of individual) (Tick) <input checked="" type="checkbox"/> Male <input type="checkbox"/> Female
		Country		
	Residential/Office Phone Number with STD code / Mobile No. 1	Mobile No. 2		Employer Category (if in employment) (Tick) <input checked="" type="checkbox"/> Govt. <input type="checkbox"/> PSU <input type="checkbox"/> Others
	Email Address-1 (self)			Income Tax Ward/Circle
	Email Address-2			Passport No. (Individual) (If available)
	FILING STATUS	(a) Return filed (Tick) [Please see instruction number-7] <input type="checkbox"/> On or Before due date -139(1) <input type="checkbox"/> After due date -139(4) <input type="checkbox"/> Revised Return- 139(5), <input type="checkbox"/> Modified return- 92CD <input type="checkbox"/> under section 119(2)(b), or In response to notice <input type="checkbox"/> 139(9)-Defective <input type="checkbox"/> 142(1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A/153C		
(b) If revised/Defective/Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY) / /				
(c) If filed, in response to a notice u/s 139(9)/142(1)/148/153A/153C enter date of such notice, or u/s 92CD enter date of advance pricing agreement / /				
(d) Residential Status (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident				
(e) Whether any transaction has been made with a person located in a jurisdiction notified u/s 94A of the Act? <input type="checkbox"/> Yes <input type="checkbox"/> No				
(f) Are you governed by Portuguese Civil Code as per section 5A? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No (If "YES" please fill Schedule 5A)				
(g) Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No If yes, furnish following information -				
(1)		Name of the representative		
(2)		Address of the representative		
(3)		Permanent Account Number (PAN) of the representative		
(h) In case of non-resident, is there a permanent establishment (PE) in India? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No				
AUDIT INFORMATION	(a) Are you liable to maintain accounts as per section 44AA? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	(b) Are you liable for audit under section 44AB? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	(c) If (b) is Yes, whether the accounts have been audited by an accountant? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	If Yes, furnish the following information below			
	(1)	Date of furnishing of the audit report (DD/MM/YYYY) / /		
	(2)	Name of the auditor signing the tax audit report		
	(3)	Membership no. of the auditor		
(4)	Name of the auditor (proprietorship/ firm)			
(5)	Permanent Account Number (PAN) of the proprietorship/ firm			
(6)	Date of report of the audit			

For Office Use Only

For Office Use Only

Receipt No.

Date

Seal and Signature of receiving official

(d)	If liable to furnish other audit report, mention the date of furnishing the audit report? (DD/MM/YY) (Please see Instruction 6)												
	92E						115JC						

NATURE OF BUSINESS	NATURE OF BUSINESS OR PROFESSION, IF MORE THAN ONE BUSINESS OR PROFESSION INDICATE THE THREE MAIN ACTIVITIES/ PRODUCTS			
	S.No.	Code [Please see instruction No.7(i)]	Trade name of the proprietorship, if any	Description
	(i)			
	(ii)			
	(iii)			

Part A-BS BALANCE SHEET AS ON 31ST DAY OF MARCH, 2016 OF THE PROPRIETARY BUSINESS OR PROFESSION (fill items below in a case where regular books of accounts are maintained, otherwise fill item 6)

SOURCES OF FUNDS	1 Proprietor's fund				
	a	Proprietor's capital			a
b	Reserves and Surplus				
i	Revaluation Reserve		bi		
	Capital Reserve		bii		
	Statutory Reserve		biii		
	Any other Reserve		biv		
	Total (bi + bii + biii + biv)			bv	
c	Total proprietor's fund (a + bv)			1c	
SOURCES OF FUNDS	2 Loan funds				
	a	Secured loans			
	i	Foreign Currency Loans		ai	
		Rupee Loans			
		A	From Banks	iiA	
		B	From others	iiB	
	C Total (iiA + iiB)		iiC		
	iii	Total (ai + iiC)		aiii	
	b	Unsecured loans (including deposits)			
	i	From Banks		bi	
From others		bii			
Total (bi + bii)			biii		
c	Total Loan Funds (aiii + biii)			2c	
SOURCES OF FUNDS	3 Deferred tax liability				
	3				
	4 Sources of funds (1c + 2c + 3)				
	4				
APPLICATION OF FUNDS	1 Fixed assets				
	a	Gross: Block		1a	
	b	Depreciation		1b	
	c	Net Block (a - b)		1c	
	d	Capital work-in-progress		1d	
	e	Total (1c + 1d)		1e	
	2 Investments				
	a	Long-term investments			
	i	Government and other Securities - Quoted		ai	
		Government and other Securities - Unquoted		aii	
Total (ai + aii)			aiii		
b	Short-term investments				

NO ACCOUNT CASE		i	Equity Shares, including share application money	bi			
		ii	Preference Shares	bii			
		iii	Debentures	biii			
		iv	Total (bi + bii + biii)			biv	
		c	Total investments (aiii + biv)			2c	
		3	Current assets, loans and advances				
		a	Current assets				
			i	Inventories			
				A Stores/consumables including packing material	iA		
				B Raw materials	iB		
				C Stock-in-process	iC		
				D Finished Goods/Traded Goods	iD		
				E Total (iA + iB + iC + iD)			iE
			ii	Sundry Debtors			a ii
			iii	Cash and Bank Balances			
				A Cash-in-hand	iiiA		
				B Balance with banks	iiiB		
				C Total (iiiA + iiiB)			iiiC
			iv	Other Current Assets			aiv
			v	Total current assets (iE + a ii + iiiC + aiv)			av
		b	Loans and advances				
			i	Advances recoverable in cash or in kind or for value to be received	bi		
			ii	Deposits, loans and advances to corporates and others	bii		
			iii	Balance with Revenue Authorities	biii		
			iv	Total (bi + bii + biii)			biv
		c	Total of current assets, loans and advances (av + biv)				3c
		d	Current liabilities and provisions				
		i	Current liabilities				
			A Sundry Creditors	iA			
			B Liability for Leased Assets	iB			
			C Interest Accrued on above	iC			
			D Interest accrued but not due on loans	iD			
			E Total (iA + iB + iC + iD)			iE	
		ii	Provisions				
			A Provision for Income Tax	iiA			
			B Provision for Wealth Tax	iiB			
			C Provision for Leave encashment/Superannuation/Gratuity	iiC			
			D Other Provisions	iiD			
			E Total (iiA + iiB + iiC + iiD)			iiE	
		iii	Total (iE + iiE)			diii	
	e	Net current assets (3c – diii)				3e	
	4	a	Miscellaneous expenditure not written off or adjusted	4a			
		b	Deferred tax asset	4b			
		c	Profit and loss account/ Accumulated balance	4c			
		d	Total (4a + 4b + 4c)			4d	
	5	Total, application of funds (1e + 2c + 3e +4d)				5	
	6	In a case where regular books of account of business or profession are not maintained - (furnish the following information as on 31st day of March, 2016, in respect of business or profession)					
		a	Amount of total sundry debtors			6a	
		b	Amount of total sundry creditors			6b	
		c	Amount of total stock-in-trade			6c	

Part A-P&L**Profit and Loss Account for the financial year 2015-16** (fill items 1 to 52 in a case where regular books of accounts are maintained, otherwise fill item 53)

CREDITS TO PROFIT AND LOSS ACCOUNT	1	Revenue from operations				
		A	Sales/ Gross receipts of business (net of returns and refunds and duty or tax, if any)			
			i	Sale of goods	i	
			ii	Sale of services	ii	
			iii	Other operating revenues (specify nature and amount)		
			a		iiia	
			b		iiib	
			c	Total (iiia + iiib)	iiic	
			iv	Total (i + ii + iiic)		Aiv
		B	Duties, taxes and cess received or receivable in respect of goods and services sold or supplied			
			i	Union Excise duties	i	
			ii	Service tax	ii	
			iii	VAT/ Sales tax	iii	
			iv	Any other duty, tax and cess	iv	
		v	Total (i + ii + iii + iv)		Bv	
	C	Total Revenue from operations (Aiv + Bv)			1C	
DEBITS TO PROFIT AND LOSS ACCOUNT	2	Other income				
		i	Rent	i		
		ii	Commission	ii		
		iii	Dividend income	iii		
		iv	Interest income	iv		
		v	Profit on sale of fixed assets	v		
		vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	vi		
		vii	Profit on sale of other investment	vii		
		viii	Profit on account of currency fluctuation	viii		
		ix	Agricultural income	ix		
		x	Any other income (specify nature and amount)			
			a		xa	
			b		xb	
			c	Total (xa + xb)	xc	
	xi	Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + xc)			2xi	
3	Closing Stock					
	i	Raw material	3i			
	ii	Work-in-progress	3ii			
	iii	Finished goods	3iii			
		Total (3i + 3ii + 3iii)		3iv		
4	Total of credits to profit and loss account (1C + 2xi + 3iv)			4		
5	Opening Stock					
	i	Raw material	5i			
	ii	Work-in-progress	5ii			
	iii	Finished goods	5iii			
	iv	Total (5i + 5ii + 5iii)		5iv		
6	Purchases (net of refunds and duty or tax, if any)			6		
7	Duties and taxes, paid or payable, in respect of goods and services purchased					
	i	Custom duty	7i			
	ii	Counter veiling duty	7ii			
	iii	Special additional duty	7iii			

	iv	Union excise duty	7iv		
	v	Service tax	7v		
	vi	VAT/ Sales tax	7vi		
	vii	Any other tax, paid or payable	7vii		
	viii	Total (7i + 7ii + 7iii + 7iv + 7v + 7vi + 7vii)			7viii
8	Freight				8
9	Consumption of stores and spare parts				9
10	Power and fuel				10
11	Rents				11
12	Repairs to building				12
13	Repairs to machinery				13
14	Compensation to employees				
	i	Salaries and wages	14i		
	ii	Bonus	14ii		
	iii	Reimbursement of medical expenses	14iii		
	iv	Leave encashment	14iv		
	v	Leave travel benefits	14v		
	vi	Contribution to approved superannuation fund	14vi		
	vii	Contribution to recognised provident fund	14vii		
	viii	Contribution to recognised gratuity fund	14viii		
	ix	Contribution to any other fund	14ix		
	x	Any other benefit to employees in respect of which an expenditure has been incurred	14x		
	xi	Total compensation to employees (14i + 14ii + 14iii + 14iv + 14v + 14vi + 14vii + 14viii + 14ix + 14x)			14xi
	xii	Whether any compensation, included in 14xi, paid to non-residents	xii	Yes / No	
		If Yes, amount paid to non-residents	xii		
15	Insurance				
	i	Medical Insurance	15i		
	ii	Life Insurance	15ii		
	iii	Keyman's Insurance	15iii		
	iv	Other Insurance including factory, office, car, goods, etc.	15iv		
	v	Total expenditure on insurance (15i + 15ii + 15iii + 15iv)			15v
16	Workmen and staff welfare expenses				16
17	Entertainment				17
18	Hospitality				18
19	Conference				19
20	Sales promotion including publicity (other than advertisement)				20
21	Advertisement				21
22	Commission				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			22iii
23	Royalty				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			23iii
24	Professional / Consultancy fees / Fee for technical services				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			24iii

	25	Hotel, boarding and Lodging	25	
	26	Traveling expenses other than on foreign traveling	26	
	27	Foreign travelling expenses	27	
	28	Conveyance expenses	28	
	29	Telephone expenses	29	
	30	Guest House expenses	30	
	31	Club expenses	31	
	32	Festival celebration expenses	32	
	33	Scholarship	33	
	34	Gift	34	
	35	Donation	35	
	36	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)		
		i Union excise duty	36i	
		ii Service tax	36ii	
		iii VAT/ Sales tax	36iii	
		iv Cess	36iv	
		v Any other rate, tax, duty or cess incl STT and CTT	36v	
		vi Total rates and taxes paid or payable (36i + 36ii + 36iii + 36iv + 36v)	36vi	
	37	Audit fee	37	
	38	Other expenses (specify nature and amount)		
		i	i	
		ii	ii	
		iii Total (i + ii)	38iii	
	39	Bad debts (specify PAN of the person, if available, for whom Bad Debt for amount of Rs. 1 lakh or more is claimed and amount)		
		i	39i	
		ii	39ii	
		iii	39iii	
		iv Others (more than Rs. 1 lakh) where PAN is not available	39iv	
		v Others (amounts less than Rs. 1 lakh)	39v	
		vi Total Bad Debt (39i + 39ii + 39iii + 39iv + 39v)	39vi	
	40	Provision for bad and doubtful debts	40	
	41	Other provisions	41	
	42	Profit before interest, depreciation and taxes [4 – (5iv + 6 + 7viii + 8 to 13 + 14xi + 15v + 16 to 21 + 22iii + 23iii + 24iii + 25 to 35 + 36vi + 37 + 38iii + 39vi + 40 + 41)]	42	
	43	Interest		
		i Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i	
		ii To others	ii	
		iii Total (i + ii)	43iii	
	44	Depreciation and amortisation	44	
	45	Profit before taxes (42 – 43iii – 44)	45	
PROVISIONS FOR TAX AND APPROPRIATIONS	46	Provision for current tax	46	
	47	Provision for Deferred Tax and deferred liability	47	
	48	Profit after tax (45 - 46 - 47)	48	
	49	Balance brought forward from previous year	49	
	50	Amount available for appropriation (48 + 49)	50	
	51	Transferred to reserves and surplus	51	
	52	Balance carried to balance sheet in proprietor's account (50 – 51)	52	
	NO ACCOUNT CASE	53	In a case where regular books of account of business or profession are not maintained, furnish the following information for previous year 2015-16 in respect of business or profession	
		a Gross receipts	53a	
		b Gross profit	53b	
		c Expenses	53c	

	d	Net profit	53d
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Part A- OI
Other Information (optional in a case not liable for audit under section 44AB)

1	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> mercantile <input type="checkbox"/> cash	
2	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No	
3	Effect on the profit because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column 11(iii) of Schedule ICDS]	3
4	Method of valuation of closing stock employed in the previous year	
	a Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>
	b Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>
	c Is there any change in stock valuation method (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No	
	d Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	4d
5	Amounts not credited to the profit and loss account, being -	
	a the items falling within the scope of section 28	5a
	b the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b
	c escalation claims accepted during the previous year	5c
	d any other item of income	5d
	e capital receipt, if any	5e
	f Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)	5f
6	Amounts debited to the profit and loss account, to the extent disallowable under section 36 due to non-fulfilment of conditions specified in relevant clauses	
	a Premium paid for insurance against risk of damage or destruction of stocks or store [36(1)(i)]	6a
	b Premium paid for insurance on the health of employees [36(1)(ib)]	6b
	c Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)]	6c
	d Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	6d
	e Amount of discount on a zero-coupon bond [36(1)(iia)]	6e
	f Amount of contributions to a recognised provident fund [36(1)(iv)]	6f
	g Amount of contributions to an approved superannuation fund [36(1)(iv)]	6g
	h Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]	6h
	i Amount of contributions to an approved gratuity fund [36(1)(v)]	6i
	j Amount of contributions to any other fund	6j
	k Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)]	6k
	l Amount of bad and doubtful debts [36(1)(vii)]	6l
	m Provision for bad and doubtful debts [36(1)(vii)]	6m
	n Amount transferred to any special reserve [36(1)(viii)]	6n
	o Expenditure for the purposes of promoting family planning amongst employees [36(1)(ix)]	6o
	p Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income [36(1)(xv)]	6p
	q Any other disallowance	6q
	r Total amount disallowable under section 36 (total of 6a to 6q)	6r
7	Amounts debited to the profit and loss account, to the extent disallowable under section 37	
	a Expenditure of capital nature [37(1)]	7a
	b Expenditure of personal nature [37(1)]	7b

OTHER INFORMATION

	c	Expenditure laid out or expended wholly and exclusively NOT for the purpose of business or profession [37(1)]	7c		
	d	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party [37(2B)]	7d		
	e	Expenditure by way of penalty or fine for violation of any law for the time being in force	7e		
	f	Any other penalty or fine	7f		
	g	Expenditure incurred for any purpose which is an offence or which is prohibited by law	7g		
	h	Amount of any liability of a contingent nature	7h		
	i	Any other amount not allowable under section 37	7i		
	j	Total amount disallowable under section 37 (total of 7a to 7i)		7j	
8	A	Amounts debited to the profit and loss account, to the extent disallowable under section 40			
	a	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B	Aa		
	b	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Ab		
	c	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Ac		
	d	Amount of tax or rate levied or assessed on the basis of profits [40(a)(ii)]	Ad		
	e	Amount paid as wealth tax [40(a)(ia)]	Ae		
	f	Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Af		
	g	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member [40(b)]	Ag		
	h	Any other disallowance	Ah		
	i	Total amount disallowable under section 40(total of Aa to Ah)		8Ai	
	B	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year		8B	
9		Amounts debited to the profit and loss account, to the extent disallowable under section 40A			
	a	Amounts paid to persons specified in section 40A(2)(b)	9a		
	b	Amount paid in excess of twenty thousand rupees otherwise than by account payee cheque or account payee bank draft under section 40A(3) – 100% disallowable	9b		
	c	Provision for payment of gratuity [40A(7)]	9c		
	d	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution [40A(9)]	9d		
	e	Any other disallowance	9e		
	f	Total amount disallowable under section 40A		9f	
10		Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year			
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a		
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b		
	c	Any sum payable to an employee as bonus or commission for services rendered	10c		
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	10e		
	f	Any sum payable towards leave encashment	10f		
	g	Total amount allowable under section 43B (total of 10a to 10f)		10g	
11		Any amount debited to profit and loss account of the previous year but disallowable under section 43B			
	a	Any sum in the nature of tax, duty, cess or fee under any law	11a		
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b		
	c	Any sum payable to an employee as bonus or commission for services rendered	11c		

	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	11e		
	f	Any sum payable towards leave encashment	11f		
	g	Total amount disallowable under Section 43B (total of 11a to 11f)			11g
12	Amount of credit outstanding in the accounts in respect of				
	a	Union Excise Duty	12a		
	b	Service tax	12b		
	c	VAT/sales tax	12c		
	d	Any other tax	12d		
	e	Total amount outstanding (total of 12a to 12d)			12e
13	Amounts deemed to be profits and gains under section 33AB or 33ABA				13
14	Any amount of profit chargeable to tax under section 41				14
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)				15

Part A – QD Quantitative details (optional in a case not liable for audit under section 44AB)

QUANTITATIVE DETAILS	(a) In the case of a trading concern					
	1	Opening stock			1	
	2	Purchase during the previous year			2	
	3	Sales during the previous year			3	
	4	Closing stock			4	
	5	Shortage/ excess, if any			5	
	(b) In the case of a manufacturing concern					
	6	Raw materials				
		a	Opening stock			6a
		b	Purchases during the previous year			6b
		c	Consumption during the previous year			6c
		d	Sales during the previous year			6d
		e	Closing stock			6e
		f	Yield finished products			6f
		g	Percentage of yield			6g
		h	Shortage/ excess, if any			6h
	7	Finished products/ By-products				
		a	opening stock			7a
		b	purchase during the previous year			7b
		c	quantity manufactured during the previous year			7c
	d	sales during the previous year			7d	
	e	closing stock			7e	
	f	shortage/ excess, if any			7f	

Part B - TI Computation of total income

TOTAL INCOME	1	Salaries (7 of Schedule S)			1
	2	Income from house property (3c of Schedule-HP) (enter nil if loss)			2
	3	Profits and gains from business or profession			
		i	Profit and gains from business other than speculative business and specified business (A37 of Schedule-BP) (enter nil if loss)	3i	
		ii	Profit and gains from speculative business (B41 of Schedule BP) (enter nil if loss and take the figure to schedule CFL)	3ii	
		iii	Profit and gains from specified business (C47 of Schedule BP) (enter nil if loss and take the figure to schedule CFL)	3iii	
		iv	Total (3i + 3ii + 3iii) (enter nil if 3iv is a loss)		3iv
	4	Capital gains			
		a	Short term		

	i	Short-term chargeable @ 15% (7ii of item E of schedule CG)	ai	
	ii	Short-term chargeable @ 30% (7iii of item E of schedule CG)	aii	
	iii	Short-term chargeable at applicable rate (7iv of item E of schedule CG)	aiii	
	iv	Total Short-term (ai + aii + aiii)	4aiv	
	b	Long-term		
	i	Long-term chargeable @ 10% (7v of item E of schedule CG)	bi	
	ii	Long-term chargeable @ 20% (7vi of item E of schedule CG)	bii	
	iii	Total Long-term (bi + bii + biii) (enter nil if loss)	4biii	
	c	Total capital gains (4aiv + 4biii) (enter nil if loss)		4c
5		Income from other sources		
	a	from sources other than from owning race horses and income chargeable to tax at special rate (1i of Schedule OS) (enter nil if loss)	5a	
	b	Income chargeable to tax at special rate (1fiv of Schedule OS)	5b	
	c	from the activity of owning and maintaining race horses (3c of Schedule OS) (enter nil if loss)	5c	
	d	Total (5a + 5b + 5c) (enter nil if loss)		5d
6		Total (1 + 2 + 3iv + 4c + 5d)		6
7		Losses of current year to be set off against 6 (total of 2xii, 3xii and 4xii of Schedule CYLA)		7
8		Balance after set off current year losses (6 – 7) (total of column 5 of Schedule CYLA + 5b)		8
9		Brought forward losses to be set off against 8 (total of 2xiii, 3xiii and 4xiii of Schedule BFLA)		9
10		Gross Total income (8-9) (5xiv of Schedule BFLA + 5b)		10
11		Income chargeable to tax at special rate under section 111A, 112 etc. included in 10		11
12		Deduction u/s 10A or 10AA (c of Sch. 10A + c of Sch. 10AA)		12
13		Deductions under Chapter VI-A		
	a	Part-B, CA and D of Chapter VI-A [(1 + 3) of Schedule VI-A and limited upto (10-11)]		13a
	b	Part-C of Chapter VI-A [(2 of Schedule VI-A and limited upto (10-11-3iii)]		13b
	c	Total (13a + 13b) [limited upto (10-11)]		13c
14		Total income (10 - 12-13c)		14
15		Income which is included in 14 and chargeable to tax at special rates (total of (i) of schedule SI)		15
16		Net agricultural income/ any other income for rate purpose (4 of Schedule EI)		16
17		Aggregate income (14-15+16) [applicable if (14-15) exceeds maximum amount not chargeable to tax]		17
18		Losses of current year to be carried forward (total of row xi of Schedule CFL)		18

Part B - TTI Computation of tax liability on total income

COMPUTATION OF TAX LIABILITY	1	a	Tax payable on deemed total income under section 115JC (4 of Schedule AMT)		1a	
		b	Surcharge on (a) (applicable if 3 of schedule AMT exceeds 1 crore)		1b	
		c	Education Cess, including secondary and higher education cess on (1a+1b) above		1c	
		d	Total Tax Payable on deemed total income (1a+1b+1c)		1d	
	2		Tax payable on total income			
		a	Tax at normal rates on 17 of Part B-TI	2a		
		b	Tax at special rates (total of (ii) of Schedule-SI)	2b		
		c	Rebate on agricultural income [applicable if (14-15) of Part B-TI exceeds maximum amount not chargeable to tax]	2c		
		d	Tax Payable on Total Income (2a + 2b – 2c)		2d	
		e	Rebate under section 87A (applicable if 14 of Part B-TI does not exceed 5 lakh)		2e	
		f	Tax payable after rebate (2d – 2e)		2f	
		g	Surcharge on 2f (applicable if 14 of Part B-TI exceeds 1 crore)		2g	
		h	Education cess, including secondary and higher education cess on (2f + 2g)		2h	
		i	Gross tax liability (2f + 2g + 2h)		2i	
	3		Gross tax payable (higher of 1d and 2i)		3	
	4		Credit under section 115JD of tax paid in earlier years (applicable if 2i is more than 1d) (5 of Schedule AMTC)		4	
	5		Tax payable after credit under section 115JD (3 - 4)		5	
	6		Tax relief			
		a	Section 89	6a		

	b	Section 90/ 90A (2 of Schedule TR)			6b		
	c	Section 91 (3 of Schedule TR)			6c		
	d	Total (6a + 6b+ 6c)			6d		
	7	Net tax liability (5 - 6d) (enter zero if negative)				7	
8	Interest payable						
	a	For default in furnishing the return (section 234A)			8a		
	b	For default in payment of advance tax (section 234B)			8b		
	c	For deferment of advance tax (section 234C)			8c		
	d	Total Interest Payable (8a+8b+8c)			8d		
9	Aggregate liability (7 + 8d)				9		
TAXES PAID	10	Taxes Paid					
	a	Advance Tax (from column 5 of 18A)			10a		
	b	TDS (total of column 5 of 18B and column 8 of 18C)			10b		
	c	TCS (column 7 of 18D)			10c		
	d	Self-Assessment Tax (from column 5 of 18A)			10d		
	e	Total Taxes Paid (10a+10b+10c+10d)			10e		
11	Amount payable (Enter if 9 is greater than 10e, else enter 0)				11		
12	Refund (If 10e is greater than 9) (Refund, if any, will be directly credited into the bank account)				12		
BANK ACCOUNT	13	Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)					
		Total number of savings and current bank accounts held by you at any time during the previous year (excluding dormant accounts). Provide the details below.					
		Sl.	IFS Code of the Bank	Name of the Bank	Account Number (the number should be 9 digits or more as per CBS system of the bank)	Savings/ Current	Indicate the account in which you prefer to get your refund credited, if any (tick one account <input checked="" type="checkbox"/>)
		i					
		ii					
	14	Do you at any time during the previous year,- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]				<input type="checkbox"/> Yes <input type="checkbox"/> No	

VERIFICATION

I, _____ son/ daughter of _____, holding permanent account number _____ solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year 2016-17.

I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)

Place _____
Date _____

Sign here →

16 If the return has been prepared by a Tax Return Preparer (TRP) give further details below:

Identification No. of TRP	Name of TRP	Counter Signature of TRP

If TRP is entitled for any reimbursement from the Government, amount thereof.....

17

18 TAX PAYMENTS

A Details of payments of Advance Tax and Self-Assessment Tax

Sl No	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
(1)	(2)	(3)	(4)	(5)
i				
ii				
iii				
iv				

NOTE Enter the totals of Advance tax and Self-Assessment tax in Sl No. 10a & 10d of Part B-TTI

B Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]										
TDS ON SALARY	Sl No	Tax Deduction Account Number (TAN) of the Employer	Name of the Employer	Income chargeable under Salaries		Total tax deducted				
	(1)	(2)	(3)	(4)		(5)				
	i									
	ii									
NOTE ▶ Please enter total of column 5 of Schedule-TDS1 and column 8 of Schedule-TDS2 in 10b of Part B-TTI										
C Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued by Deductor(s) or Form 26QB]										
TDS ON OTHER INCOME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Unclaimed TDS brought forward (b/f)		TDS of the current fin. year	Amount out of (6) or (7) being claimed this Year (only if corresponding income is being offered for tax this year)		Amount out of (6) or (7) being carried forward
					Fin. Year in which deducted	Amount b/f		in own hands	in the hands of spouse, if section 5A is applicable	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	i									
ii										
NOTE ▶ Please enter total of column 5 of Schedule-TDS1 and column 8 of Schedule-TDS2 in 10b of Part B-TTI										
D Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]										
TCS ON INCOME	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Name of the Collector	Unclaimed TCS brought forward (b/f)		TCS of the current fin. year	Amount out of (5) or (6) being claimed this Year (only if corresponding income is being offered for tax this year)		Amount out of (5) or (6) being carried forward	
				Fin. Year in which collected	Amount b/f					
	(1)	(2)	(3)	(4)	(5)	(6)	(7)		(8)	
	i									
ii										
NOTE ▶ Please enter total of column (7) of Schedule-TCS in 10c of Part B-TTI										

NOTE:PLEASE FILL SCHEDULES TO THE RETURN FORM (PAGES S1-S20) AS APPLICABLE

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule S Details of Income from Salary

Name of Employer		PAN of Employer (optional)													
Address of employer				Town/City				State				Pin code			
SALARIES	1	Salary (Excluding all exempt/ non-exempt allowances, perquisites & profit in lieu of salary as they are shown separately below)										1			
	2	Allowances exempt under section 10 (Not to be included in 7 below)													
		i	Travel concession/assistance received (sec. 10(5))						2i						
		ii	Tax paid by employer on non-monetary perquisite (sec. 10(10CC))						2ii						
		iii	Allowance to meet expenditure incurred on house rent (sec. 10(13A))						2iii						
		iv	Other allowances						2iv						
	3	Allowances not exempt (refer Form 16 from employer)										3			
	4	Value of perquisites (refer Form 16 from employer)										4			
5	Profits in lieu of salary (refer Form 16 from employer)										5				
6	Deduction u/s 16 (Entertainment allowance by Government and tax on employment)										6				
7	Income chargeable under the Head 'Salaries' (1+3+4+5-6)										7				

Schedule HP Details of Income from House Property (Please refer to instructions)

HOUSE PROPERTY	1	Address of property 1				Town/ City				State				PIN Code			
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)																
	Your percentage of share in the property. <input type="text"/>																
	Name of Co-owner(s)				PAN of Co-owner (s)				Percentage Share in Property								
	I																
	II																
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>				Name(s) of Tenant (if let out)				PAN of Tenant(s) (optional)								
	I																
	II																
	a	Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two if let out for part of the year)										1a					
	b	The amount of rent which cannot be realized						1b									
	c	Tax paid to local authorities						1c									
	d	Total (1b + 1c)						1d									
	e	Annual value (1a – 1d) (nil, if self-occupied etc. as per section 23(2) of the Act)										1e					
	f	Annual value of the property owned (own percentage share x 1e)										1f					
	g	30% of 1f						1g									
	h	Interest payable on borrowed capital						1h									
	i	Total (1g+ 1h)										1i					
	j	Income from house property 1 (1f – 1i)										1j					
	2	Address of property 2				Town/ City				State				PIN Code			
Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)																	
Your percentage of share in the property <input type="text"/>																	
Name of Co-owner(s)				PAN of Co-owner (s)				Percentage Share in Property (optional)									
I																	
II																	
(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>				Name(s) of Tenant (if let out)				PAN(s) of Tenant (optional)									
I																	
II																	

a	Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)	2a	
b	The amount of rent which cannot be realized	2b	
c	Tax paid to local authorities	2c	
d	Total (2b + 2c)	2d	
e	Annual value (2a – 2d)	2e	
f	Annual value of the property owned (own percentage share x 2e)	2f	
g	30% of 2f	2g	
h	Interest payable on borrowed capital	2h	
i	Total (2g + 2h)	2i	
j	Income from house property 2 (2f – 2i)	2j	
3	Income under the head “Income from house property”		
a	Rent of earlier years realized under section 25A/AA	3a	
b	Arrears of rent received during the year under section 25B after deducting 30%	3b	
c	Total (1j + 2j + 3a + 3b) (if negative take the figure to 2i of schedule CYLA)	3c	

NOTE ▶ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule BP Computation of income from business or profession

INCOME FROM BUSINESS OR PROFESSION	A	From business or profession other than speculative business and specified business				
	1	Profit before tax as per profit and loss account (item 45 and 53d of Part A-P&L)	1			
	2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)	2a			
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)	2b			
	3	Income/ receipts credited to profit and loss account considered under other heads of income	a	Salaries	3a	
			b	House property	3b	
			c	Capital gains	3c	
			d	Other sources	3d	
	4	Profit or loss included in 1, which is referred to in section 44AD/44AE/44B/44BB/44BBA/44BBB/44D/44DA/Chapter-XII-G/ First Schedule of Income-tax Act	4			
	5	Income credited to Profit and Loss account (included in 1) which is exempt				
	a	Share of income from firm(s)	5a			
			b	Share of income from AOP/ BOI	5b	
			c	Any other exempt income (specify nature and amount)	i	ci
					ii	cii
					iii	Total (ci + cii)
			d	Total exempt income (5a + 5b + 5ciii)	5d	
	6	Balance (1– 2a – 2b – 3a - 3b – 3c - 3d – 4– 5d)	6			
	7	Expenses debited to profit and loss account considered under other heads of income	a	Salaries	7a	
			b	House property	7b	
			c	Capital gains	7c	
d			Other sources	7d		
8	Expenses debited to profit and loss account which relate to exempt income	8				
9	Total (7a + 7b + 7c + 7d + 8)	9				
10	Adjusted profit or loss (6+9)	10				
11	Depreciation and amortisation debited to profit and loss account	11				
12	Depreciation allowable under Income-tax Act					
i	Depreciation allowable under section 32(1)(ii) and 32(1)(iia) (item 6 of Schedule-DEP)	12i				
		12ii				
		12iii	Total (12i + 12ii)			
13	Profit or loss after adjustment for depreciation (10 +11 – 12iii)	13				
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6r of PartA-OI)	14				
15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7j of PartA-OI)	15				
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Ai of PartA-OI)	16				

17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of PartA-OI)	17		
18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11g of PartA-OI)	18		
19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006	19		
20	Deemed income under section 41	20		
21	Deemed income under section 32AD/ 33AB/ 33ABA/ 35ABB/ 40A(3A)/ 72A/80HHD/ 80-IA	21		
22	Deemed income under section 43CA	22		
23	Any other item of addition under section 28 to 44DA	23		
24	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which individual/HUF/prop. concern is a partner)	24		
25	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23+24)	25		
26	Deduction allowable under section 32(1)(iii)	26		
27	Deduction allowable under section 32AD	27		
28	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (item x(4) of Schedule ESR) (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24)	28		
29	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year(8B of PartA-OI)	29		
30	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of PartA-OI)	30		
31	Deduction under section 35AC			
	a Amount, if any, debited to profit and loss account	31a		
	b Amount allowable as deduction	31b		
	c Excess amount allowable as deduction (31b – 31a)	31c		
32	Any other amount allowable as deduction	32		
33	Total (26 + 27+28 +29 +30 + 31c+32)	33		
34	Income (13 + 25 – 33)	34		
35	Profits and gains of business or profession deemed to be under -			
	i Section 44AD	35i		
	ii Section 44AE	35ii		
	iii Section 44B	35iii		
	iv Section 44BB	35iv		
	v Section 44BBA	35v		
	vi Section 44BBB	35vi		
	vii Section 44D	35vii		
	viii Section 44DA	35viii	(item 4 of Form 3CE)	
	ix First Schedule of Income-tax Act	35ix		
	x Total (35i to 35ix)	35x		
36	Net profit or loss from business or profession other than speculative and specified business (34 + 35x)	36		
37	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 is not applicable, enter same figure as in 36) (If loss take the figure to 2i of item E)	A37		
B	Computation of income from speculative business			
38	Net profit or loss from speculative business as per profit or loss account	38		
39	Additions in accordance with section 28 to 44DA	39		
40	Deductions in accordance with section 28 to 44DA	40		
41	Income from speculative business (38 + 39 - 40) (if loss, take the figure to 6xi of schedule CFL)	B41		
C	Computation of income from specified business under section 35AD			
42	Net profit or loss from specified business as per profit or loss account	42		
43	Additions in accordance with section 28 to 44DA	43		
44	Deductions in accordance with section 28 to 44DA (other than deduction under section, - (i) 35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed)	44		

45	Profit or loss from specified business (42 + 43 - 44)			45	
46	Deductions in accordance with section 35AD(1) or 35AD(1A)			46	
47	Income from Specified Business (45 – 46) (if loss, take the figure to 7xi of schedule CFL)			C47	
D	Income chargeable under the head ‘Profits and gains from business or profession’ (A37+B41+C47)			D	
E	Intra head set off of business loss of current year				
	Sl.	Type of Business income	Income of current year (Fill this column only if figure is zero or positive)	Business loss set off	Business income remaining after set off
			(1)	(2)	(3) = (1) – (2)
	i	Loss to be set off (Fill this row only if figure is negative)		(A37)	
	ii	Income from speculative business	(B41)		
	iii	Income from specified business	(C47)		
	iv	Total loss set off (ii + iii)			
	v	Loss remaining after set off (i – iv)			

NOTE ▶ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule DPM Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction under any other section)

DEPRECIATION ON PLANT AND MACHINERY	1	Block of assets	Plant and machinery						
	2	Rate (%)	15	30	40	50	60	80	100
			(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	3	Written down value on the first day of previous year							
	4	Additions for a period of 180 days or more in the previous year							
	5	Consideration or other realization during the previous year out of 3 or 4							
	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
	7	Additions for a period of less than 180 days in the previous year							
	8	Consideration or other realizations during the year out of 7							
	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
	10	Depreciation on 6 at full rate							
	11	Depreciation on 9 at half rate							
	12	Additional depreciation, if any, on 4							
	13	Additional depreciation, if any, on 7							
	14	Total depreciation (10+11+12+13)							
	15	Expenditure incurred in connection with transfer of asset/ assets							
	16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							
17	Written down value on the last day of previous year (6+ 9 -14) (enter 0 if result is negative)								

Schedule DOA Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction)

DEPRECIATION ON OTHER ASSETS	1	Block of assets	Building			Furniture and fittings	Intangible assets	Ships
	2	Rate (%)	5	10	100	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)
	3	Written down value on the first day of previous year						
4	Additions for a period of 180 days or more in the previous year							

5	Consideration or other realization during the previous year out of 3 or 4						
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)						
7	Additions for a period of less than 180 days in the previous year						
8	Consideration or other realizations during the year out of 7						
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)						
10	Depreciation on 6 at full rate						
11	Depreciation on 9 at half rate						
12	Additional depreciation, if any, on 4						
13	Additional depreciation, if any, on 7						
14	Total depreciation (10+11+12+13)						
15	Expenditure incurred in connection with transfer of asset/ assets						
16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)						
17	Written down value on the last day of previous year (6+ 9 -14) (enter 0 if result is negative)						

Schedule DEP Summary of depreciation on assets (Other than assets on which full capital expenditure is allowable as deduction under any other section)

SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery				
		a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)	1a		
		b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b		
		c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c		
		d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d		
		e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)	1e		
		f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 14 vi)	1f		
		g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g		
		h	Total depreciation on plant and machinery (1a + 1b + 1c + 1d+ 1e + 1f + 1g)		1h	
		2	Building			
			a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a	
			b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii)	2b	
			c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c	
			d	Total depreciation on building (total of 2a + 2b + 2c)	2d	
	3	Furniture and fittings (Schedule DOA- 14 iv)			3	
	4	Intangible assets (Schedule DOA- 14 v)			4	
	5	Ships (Schedule DOA- 14 vi)			5	
	6	Total depreciation (1h+2d+3+4+5)			6	

Schedule DCG Deemed Capital Gains on sale of depreciable assets

DEEMED CAPITAL GAINS	1	Plant and machinery			
		a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a	
		b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 16ii)	1b	
		c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 16iii)	1c	

	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d		
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 16v)	1e		
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 16vi)	1f		
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 16vii)	1g		
	h	Total (1a +1b + 1c + 1d + 1e + 1f + 1g)			1h
2	Building				
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a		
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b		
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c		
	d	Total (2a + 2b + 2c)			2d
3	Furniture and fittings (Schedule DOA- 16iv)				3
4	Intangible assets (Schedule DOA- 16v)				4
5	Ships (Schedule DOA- 16vi)				5
6	Total (1h+2d+3+4+5)				6

Schedule ESR Deduction under section 35 or 35CCC or 35CCD

SI No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(ia)			
iv	35(1)(iii)			
v	35(1)(iv)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
x	Total			

Schedule CG Capital Gains

A		Short-term Capital Gains (STCG) (Items 4, 5 and 8 are not applicable for residents)			
Short-term Capital Gains	1	From sale of land or building or both			
	a	i	Full value of consideration received/receivable	ai	
		ii	Value of property as per stamp valuation authority	aii	
		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)	aiii	
		b		Deductions under section 48	
	b	i	Cost of acquisition without indexation	bi	
		ii	Cost of Improvement without indexation	bii	
		iii	Expenditure wholly and exclusively in connection with transfer	biii	
		iv	Total (bi + bii + biii)	biv	
	c	Balance (aiii - biv)		1c	
	d	Deduction under section 54B/54D/ 54G/54GA (Specify details in item D below)		1d	
	e	Short-term Capital Gains on Immovable property (1c - 1d)			A1e
	2	From slump sale			
	a	a	Full value of consideration	2a	(5 of Form 3CEA)
		b	Net worth of the under taking or division	2b	(6(e) of Form 3CEA)
c		Short term capital gains from slump sale (2a-2b)		A2c	
3	From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(ii) proviso (for FII)				
a	a	Full value of consideration	3a		
	b		Deductions under section 48		
	i	Cost of acquisition without indexation	bi		
	ii	Cost of Improvement without indexation	bii		
iii	Expenditure wholly and exclusively in connection with transfer		biii		

	iv	Total (i + ii + iii)		biv			
	c	Balance (3a – biv)		3c			
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)		3d			
	e	Short-term capital gain on equity share or equity oriented MF (STT paid) (3c +3d)		A3e			
4	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)						
	a	STCG on transactions on which securities transaction tax (STT) is paid		A4a			
	b	STCG on transactions on which securities transaction tax (STT) is not paid		A4b			
5	For NON-RESIDENTS- from sale of securities (other than those at A3 above) by an FII as per section 115AD						
	a	Full value of consideration		5a			
	b	Deductions under section 48					
	i	Cost of acquisition without indexation		bi			
	ii	Cost of improvement without indexation		bii			
	iii	Expenditure wholly and exclusively in connection with transfer		biii			
	iv	Total (i + ii + iii)		biv			
	c	Balance (5a – biv)		5c			
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)		5d			
	e	Short-term capital gain on sale of securities (other than those at A3 above) by an FII (5c +5d)		A5e			
6	From sale of assets other than at A1 or A2 or A3 or A4 or A5 above						
	a	Full value of consideration		6a			
	b	Deductions under section 48					
	i	Cost of acquisition without indexation		bi			
	ii	Cost of Improvement without indexation		bii			
	iii	Expenditure wholly and exclusively in connection with transfer		biii			
	iv	Total (i + ii + iii)		biv			
	c	Balance (6a – biv)		6c			
	d	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)		6d			
	e	Deemed short term capital gains on depreciable assets (6 of schedule- DCG)		6e			
	f	Deduction under section 54D/54G/54GA		6f			
	g	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e -6f)		A6g			
7	Amount deemed to be short term capital gains						
	a	Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below					
	Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)	
				Year in which asset acquired/constructed	Amount utilised out of Capital Gains account		
	i	2012-13	54D/54G/54GA				
	ii	2013-14	54B				
	b	Amount deemed to be short term capital gains u/s 54B/54D/54G/54GA, other than at 'a'					
	Total amount deemed to be short term capital gains (Xi + Xii + b)					A7	
8	FOR NON-RESIDENTS- STCG included in A1-A7 but not chargeable to tax as per DTAA						
	Sl.	Country name, code	Article of DTAA	Whether Tax Residency Certificate obtained?	Item No. A1 to A7 above in which included	Amount of STCG	
	I				A1e/A2c/A3e/A4a/A4b/A5e/A6g/A7/		
	II				A1e/A2c/A3e/A4a/A4b/A5e/A6g/A7/		
	III	Total amount of STCG not chargeable to tax as per DTAA				A8	
9	Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6g+A7 -A8)					A9	
B	Long-term capital gain (LTCG) (Items 5, 6, 7 & 10 are not applicable for residents)						
	1	From sale of land or building or both					
	a	i	Full value of consideration received/receivable		ai		
		ii	Value of property as per stamp valuation authority		aii		

Long-term Capital Gains		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)	aiii			
		b	Deductions under section 48				
			i	Cost of acquisition with indexation	bi		
			ii	Cost of Improvement with indexation	bii		
			iii	Expenditure wholly and exclusively in connection with transfer	biii		
			iv	Total (bi + bii + biii)	biv		
		c	Balance (aiii – biv)			1c	
		d	Deduction under section 54/54B/54D/54EC/54F/54G/54GA/54GB (Specify details in item D below)			1d	
		e	Long-term Capital Gains on Immovable property (1c - 1d)				B1e
	2	From slump sale					
		a	Full value of consideration	2a	(5 of Form 3CEA)		
		b	Net worth of the under taking or division	2b	(6(e) of Form 3CEA)		
		c	Balance (2a – 2b)	2c			
		d	Deduction u/s 54EC/54F (Specify details in item D below)	2d			
		e	Long term capital gains from slump sale (2c-2d)				B2e
	3	From sale of bonds or debenture (other than capital indexed bonds issued by Government)					
		a	Full value of consideration	3a			
		b	Deductions under section 48				
			i	Cost of acquisition without indexation	bi		
		ii	Cost of improvement without indexation	bii			
		iii	Expenditure wholly and exclusively in connection with transfer	biii			
		iv	Total (bi + bii +biii)	biv			
	c	Balance (3a – biv)			3c		
	d	Deduction under sections 54EC/54F (Specify details in item D below)			3d		
	e	LTCG on bonds or debenture (3c – 3d)				B3e	
4	From sale of, (i) listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable (ii) GDR of an Indian company referred in sec. 115ACA						
	a	Full value of consideration	4a				
	b	Deductions under section 48					
		i	Cost of acquisition without indexation	bi			
		ii	Cost of improvement without indexation	bii			
		iii	Expenditure wholly and exclusively in connection with transfer	biii			
		iv	Total (bi + bii +biii)	biv			
	c	Balance (4a – biv)			4c		
	d	Deduction under sections 54EC/54F (Specify details in item D below)			4d		
	e	Long-term Capital Gains on assets at B4 above (4c – 4d)				B4e	
5	For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)						
	a	LTCG computed without indexation benefit		5a			
	b	Deduction under sections 54EC/54F (Specify details in item D below)		5b			
	c	LTCG on share or debenture (5a-5b)				B5c	
6	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by FII as referred to in sec. 115AD						
	a	Full value of consideration	6a				
	b	Deductions under section 48					
		i	Cost of acquisition without indexation	bi			
		ii	Cost of improvement without indexation	bii			
		iii	Expenditure wholly and exclusively in connection with transfer	biii			
		iv	Total (bi + bii +biii)	biv			
	c	Balance (6a – biv)			6c		
	d	Deduction under sections 54EC/54F (Specify details in item D below)			6d		
	e	Long-term Capital Gains on assets at 6 above in case of NON-REESIDENT (6c – 6d)				B6e	
7	From sale of foreign exchange asset by NON-RESIDENT INDIAN (If opted under chapter XII-A)						
	a	LTCG on sale of specified asset (computed without indexation)		7a			
	b	Less deduction under section 115F (Specify details in item D below)		7b			
	c	Balance LTCG on sale of specified asset (7a – 7b)				B7c	
	d	LTCG on sale of asset, other than specified asset (computed without indexation)		7d			
	e	Less deduction under section 115F (Specify details in item D below)		7e			
	f	Balance LTCG on sale of asset, other than specified asset (7d – 7e)				B7f	

8		From sale of assets where B1 to B7 above are not applicable							
		a	Full value of consideration			8a			
		b	Deductions under section 48						
		i		Cost of acquisition with indexation		bi			
		ii		Cost of improvement with indexation		bii			
		iii		Expenditure wholly and exclusively in connection with transfer		biii			
		iv		Total (bi + bii + biii)		biv			
		c	Balance (8a – biv)			8c			
		d	Deduction under section 54D/54EC/54F/54G/54GA (Specify details in item D)			8d			
		e	Long-term Capital Gains on assets at B8 above (8c-8d)			B8e			
9		Amount deemed to be long-term capital gains							
a		Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below							
		Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed Year in which asset acquired/constructed	Amount utilized out of Capital Gains account	Amount not used for new asset or remained unutilized in Capital gains account (X)		
		i	2012-13	54/54D/54F/54G/54GA					
		ii	2013-14	54B					
b		Amount deemed to be long-term capital gains, other than at 'a'							
		Total amount deemed to be long-term capital gains (Xi + Xii + b)					B9		
10		FOR NON-RESIDENTS- LTCG included in items B1 to B8 but not chargeable to tax in India as per DTAA							
		Sl.	Country name, code	Article of DTAA	Whether Tax Residency Certificate obtained?	Item B1 to B8 above in which included	Amount of LTCG		
		I				B1e/B2e/B3e/ B4e/ B5c/B6e/B7c/B7f/B8e/B9			
		II				B1e/B2e/B3e/ B4e/ B5c/B6e/B7c/B7f/B8e/B9			
		III	Total amount of LTCG not chargeable to tax as per DTAA			B10			
11		Total long term capital gain chargeable under I.T. Act [B1e +B2e+ B3e +B4e + B5c + B6e + B7c + B7f + B8e+ B9-B10] (In case of loss take the figure to 9xi of schedule CFL)					B11		
C		Income chargeable under the head "CAPITAL GAINS" (A9 + B11) (take B11 as nil, if loss)					C		
D		Information about deduction claimed							
1		In case of deduction u/s 54/54B/54D/54EC/54F/54G/54GA/115F give following details							
		a	Section under which deduction claimed			1a	amount of deduction		
		i		Cost of new asset		ai			
		ii		Date of its acquisition/construction		aii	dd/mm/yyyy		
		iii		Amount deposited in Capital Gains Accounts Scheme before due date		aiii			
		b	Section under which deduction claimed			1b	amount of deduction		
		i		Cost of new asset		bi			
		ii		Date of its acquisition/construction		bii	dd/mm/yyyy		
		iii		Amount deposited in Capital Gains Accounts Scheme before due date		biii			
		c	Total deduction claimed (1a + 1b)			1c			
2		In case of deduction u/s 54GB, furnish PAN of the company							
E		Set-off of current year capital losses with current year capital gains (excluding amounts included in A8 & B10 which is chargeable under DTAA)							
Sl.		Type of Capital Gain	Gain of current year (Fill this column only if computed figure is positive)	Short term capital loss set off			Long term capital loss set off		Current year's capital gains remaining after set off (7= 1-2-3-4-5-6)
				15%	30%	applicable rate	10%	20%	
			1	2	3	4	5	6	7
i		Loss to be set off (Fill this row if figure computed is negative) →		(A3e+A4a)	A5e	(A1e+A2c+A4b+A6g +A7)	(B4e+ B6e+B7c)	(B1e+B2e+B3e + B5c+ B7f+B8e+B9)	
ii		15%	(A3e+A4a)						
iii		Short term capital gain	30%	A5e					
iv		applicable rate	(A1e+A2c+A4b+ A6g +A7)						
v		Long term	10%	(B4e+ + B6e+B7c)					

vi	capital gain	20%	$(B1e+B2e+B3e+ B5c+ B7f+B8e+B9)$					
vii	Total loss set off (ii + iii + iv + v + vi)							
viii	Loss remaining after set off (i – vii)							
F Information about accrual/receipt of capital gain								
	Type of Capital gain / Date			Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)	16/3 to 31/3 (iv)	
1	Short-term capital gains taxable at the rate of 15% <i>Enter value from item 5vi of schedule BFLA, if any.</i>							
2	Short-term capital gains taxable at the rate of 30% <i>Enter value from item 5vii of schedule BFLA, if any.</i>							
3	Short-term capital gains taxable at applicable rates <i>Enter value from item 5viii of schedule BFLA, if any.</i>							
4	Long- term capital gains taxable at the rate of 10% <i>Enter value from item 5ix of schedule BFLA, if any.</i>							
5	Long- term capital gains taxable at the rate of 20% <i>Enter value from item 5x of schedule BFLA, if any.</i>							
NOTE ► Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head								

Schedule OS Income from other sources

OTHER SOURCES	1 Income									
	a	Dividends, Gross			1a					
	b	Interest, Gross			1b					
	c	Rental income from machinery, plants, buildings, etc., Gross			1c					
	d	Others, Gross (excluding income from owning race horses) <i>Mention the source</i>								
	i	Income by way of winnings from lotteries, crossword puzzles etc.			1di					
	ii				1dii					
	iii				1diii					
	iv	Total (1di + 1dii+ 1diii)			1div					
	e	Total (1a + 1b + 1c + 1div)							1e	
	f	Income included in '1e' chargeable to tax at special rate (to be taken to schedule SI)								
	i	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. (u/s 115BB)							1fi	
	ii	Any other income chargeable to tax at the rate specified under chapter XII/XII-A							1fii	
	iii	FOR NON-RESIDENTS- Income chargeable to be taxed under DTAA								
		Sl.	Country name, code	Article of DTAA	Rate of tax under DTAA	Whether TRC obtained?	Corresponding section of the Act which prescribes rate	Amount of income		
		I								
		II								
		III Total amount of income chargeable to tax under DTAA							1fiii	
	iv	Income included in '1e' chargeable to tax at special rate (1fi +1fii+1fiii)							1fiv	
	g	Gross amount chargeable to tax at normal applicable rates (1e-1fiv)							1g	
h	Deductions under section 57 (other than those relating to income under 1fi, 1fii & 1fiii for non-residents)									
i	Expenses / Deductions			hi						
ii	Depreciation			hii						
iii	Total			hiii						
i	Income from other sources (other than from owning race horses and amount chargeable to tax at special rate) (1g – hiii) (If negative take the figure to 4i of schedule CYLA)							1i		
2	Income from other sources (other than from owning and maintaining race horses) (1fiv + 1i) (enter 1i as nil if negative)							2		
3	Income from the activity of owning race horses									
a	Receipts			3a						
b	Deductions under section 57 in relation to (3)			3b						
c	Balance (3a – 3b) (if negative take the figure to 10xi of Schedule CFL)							3c		
4	Income under the head "Income from other sources" (2 + 3c) (take 3c as nil if negative)							4		
NOTE ► Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head.										

Schedule CYLA Details of Income after set-off of current years losses

Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation loss or specified business loss) of the current year set off	Other sources loss (other than loss from owning race horses) of the current year set off	Current year's Income remaining after set off
		1	2	3	4	5=1-2-3-4
i	Loss to be set off ->		(3c of Schedule – HP)	(2v of item E of Schedule BP)	(1i of Schedule-OS)	
ii	Salaries	(7 of Schedule S)				
iii	House property	(3c of Schedule HP)				
iv	Income from Business (excluding speculation profit and income from specified business) or profession	(A37 of Schedule BP)				
v	Speculative Income	(3ii of item E of schedule BP)				
vi	Specified Business Income	(3iii of item E of schedule BP)				
vii	Short-term capital gain taxable @ 15%	(7ii of item E of schedule CG)				
viii	Short-term capital gain taxable @ 30%	(7iii of item E of schedule CG)				
ix	Short-term capital gain taxable at applicable rates	(7iv of item E of schedule CG)				
x	Long term capital gain taxable @ 10%	(7v of item E of schedule CG)				
xi	Long term capital gain taxable @ 20%	(7vi of item E of schedule CG)				
xii	Other sources (excluding profit from owning race horses and amount chargeable to special rate of tax)	(1i of schedule OS)				
xiii	Profit from owning and maintaining race horses	(3c of schedule OS)				
xiv	Total loss set off					
xv	Loss remaining after set-off (i - xiv)					

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
		1	2	3	4	5
i	Salaries	(5ii of schedule CYLA)				
ii	House property	(5iii of schedule CYLA)	(B/f house property loss)			
iii	Business (excluding speculation income and income from specified business)	(5iv of schedule CYLA)	(B/f business loss, other than speculation or specified business loss)			
iv	Speculation Income	(5v of schedule CYLA)	(B/f normal business or speculation loss)			
v	Specified Business Income	(5vi of schedule CYLA)	(B/f normal business or specified business loss)			
vi	Short-term capital gain taxable @ 15%	(5vii of schedule CYLA)	(B/f short-term capital loss)			
vii	Short-term capital gain taxable @ 30%	(5viii of schedule CYLA)	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of schedule CYLA)	(B/f short-term capital loss)			
ix	Long-term capital gain taxable @ 10%	(5x of schedule CYLA)	(B/f short-term or long- term capital loss)			
x	Long term capital gain taxable @ 20%	(5xi of schedule CYLA)	(B/f short-term or long- term capital loss)			
xi	Other sources income (excluding profit from owning and maintaining race horses and amount chargeable to special rate of tax)	(5xii of schedule CYLA)				
xii	Profit from owning and maintaining race horses	(5xiii of schedule CYLA)	(B/f loss from horse races)			
xiii	Total of brought forward loss set off (ii2 + iii2 + iv2 + v2+vi2+ vii2+viii2+ix2+x2+xii2)					
xiv	Current year's income remaining after set off Total (i5 + ii5 + iii5 + iv5+v5 + vi5 + vii5 + viii5 + ix5 + x5 + xi5 +xii5)					

Schedule CFL Details of Losses to be carried forward to future years

CARRY FORWARD OF LOSS	Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business and specified business	Loss from speculative business	Loss from specified business	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses	
	1	2	3	4	5	6	7	8	9	10	
	i	2008-09									
	ii	2009-10									
	iii	2010-11									
	iv	2011-12									
	v	2012-13									
	vi	2013-14									
	vii	2014-15									
	viii	2015-16									
ix	Total of earlier year losses b/f										
x	Adjustment of above losses in Schedule BFLA			(2ii of schedule BFLA)	(2iii of schedule BFLA)	(2iv of schedule BFLA)	(2v of schedule BFLA)			(2xii of schedule BFLA)	
xi	2016-17 (Current year losses)			(2xv of schedule CYLA)	(3xv of schedule CYLA)	(B41 of schedule BP, if -ve)	(C47 of schedule BP, if -ve)	(2viii+3viii+4viii) of item E of schedule CG)	((5viii+6viii) of item E of schedule CG)	(3c of schedule OS, if -ve)	
xii	Total loss Carried forward to future years										

Schedule UD Unabsorbed depreciation and allowance under section 35(4)

Sl No	Assessment Year	Depreciation			Allowance under section 35(4)		
		Amount of brought forward unabsorbed depreciation	Amount of depreciation set-off against the current year income	Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	Amount of allowance set-off against the current year income	Balance Carried forward to the next year
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year						
ii							
iii							
iv							
v	Total		(3xiii of BFLA)			(4xiii of BFLA)	

Schedule ICDS Effect of Income Computation Disclosure Standards on profit

Sl. No.	ICDS	Amount
(i)	(ii)	(iii)
I	Accounting Policies	
II	Valuation of Inventories	
III	Construction Contracts	
IV	Revenue Recognition	
V	Tangible Fixed Assets	
VI	Changes in Foreign Exchange Rates	
VII	Government Grants	
VIII	Securities	
IX	Borrowing Costs	
X	Provisions, Contingent Liabilities and Contingent Assets	
11.	Total Net effect (I+II+III+IV+V+VI+VII+VIII+IX+X)	

Schedule 10A Deduction under section 10A

DEDUCTION U/S 10A	Deduction in respect of units located in Special Economic Zone					
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce	Sl		Amount of deduction
	a	Undertaking No.1		a		<i>(item 17 of Annexure A of Form 56F for Undertaking 1)</i>
	b	Undertaking No.2		b		<i>(item 17 of Annexure A of Form 56F for Undertaking 2)</i>
	c	Total deduction under section 10A (a+b)				c

Schedule 10AA Deduction under section 10AA

DEDUCTION U/S 10AA	Deductions in respect of units located in Special Economic Zone					
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	Sl		Amount of deduction
	a	Undertaking No.1		a		<i>(item 17 of Annexure A of Form 56F for Undertaking 1)</i>
	b	Undertaking No.2		b		<i>(item 17 of Annexure A of Form 56F for Undertaking 2)</i>
	c	Total deduction under section 10AA (a + b)				c

Schedule 80G Details of donations entitled for deduction under section 80G

DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit		
		Name and address of donee	PAN of Donee	Amount of donation
		i		
		ii		
		iii	Total	
	B	Donations entitled for 50% deduction without qualifying limit		
		Name and address of donee	PAN of Donee	Amount of donation
		i		
		ii		
		iii	Total	
	C	Donations entitled for 100% deduction subject to qualifying limit		
		Name and address of donee	PAN of Donee	Amount of donation
		i		
		ii		
		iii	Total	
	D	Donations entitled for 50% deduction subject to qualifying limit		
		Name and address of donee	PAN of Donee	Amount of donation
		i		
		ii		
		iii	Total	
E	Total eligible amount of donations (Aiii + Biii + Ciii + Diii)			

Schedule 80-IA Deductions under section 80-IA

	a	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services]	a1	Undertaking no. 1	<i>(item 30 of Form 10CCB of the undertaking)</i>
			a2	Undertaking no. 2	<i>(item 30 of Form 10CCB of the undertaking)</i>
	b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iii) [Industrial park and SEZs]	b1	Undertaking no. 1	<i>(item 30 of Form 10CCB of the undertaking)</i>
			b2	Undertaking no. 2	<i>(item 30 of Form 10CCB of the undertaking)</i>

c	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	c1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)
		c2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)
d	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(v) [Revival of power generating plant] and deduction in respect of profits of an undertaking referred to in section 80-IA(4)(vi) [Cross-country natural gas distribution network]	d1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)
		d2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)
e	Total deductions under section 80-IA (a1 + a2 + b1 + b2 + c1 + c2+ d1 + d2)			e

Schedule 80-IB Deductions under section 80-IB

a	Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)]	a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
b	Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)]	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
c	Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		c2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
d	Deduction in the case of multiplex theatre [Section 80-IB(7A)]	d1	Undertaking no. 1	(10(v) of Form 10CCBA of the undertaking)
		d2	Undertaking no. 2	(10(v) of Form 10CCBA of the undertaking)
e	Deduction in the case of convention centre [Section 80-IB(7B)]	e1	Undertaking no. 1	(10(v) of Form 10CCBB of the undertaking)
		e2	Undertaking no. 2	(10(v) of Form 10CCBB of the undertaking)
f	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	f1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		f2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
g	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	g1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		g2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
h	Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	h1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		h2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
i	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat products, poultry, marine or dairy products [Section 80-IB(11A)]	i1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		i2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
j	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of food grains [Section 80-IB(11A)]	j1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		j2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
k	Deduction in the case of an undertaking engaged in operating and maintaining a rural hospital [Section 80-IB(11B)]	k1	Undertaking no. 1	(11(v) of Form 10CCBC)
		k2	Undertaking no. 2	(11(v) of Form 10CCBC)
l	Deduction in the case of an undertaking engaged in operating and maintaining a hospital in any area, other than excluded area [Section 80-IB(11C)]	l1	Undertaking no. 1	(11(d) of Form 10CCBD)
		l2	Undertaking no. 2	(11(d) of Form 10CCBD)
m	Total deduction under section 80-IB (Total of a1 to l2)			m

Schedule 80-IC or 80-IE Deductions under section 80-IC or 80-IE

a	Deduction in respect of undertaking located in Sikkim	a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
b	Deduction in respect of undertaking located in Himachal Pradesh	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
c	Deduction in respect of undertaking located in Uttarakhand	c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		c1	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
d	Deduction in respect of undertaking located in North-East			

DEDUCTION U/S 80-IC

da	Assam	da1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		da2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
db	Arunachal Pradesh	db1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		db2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
dc	Manipur	dc1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		dc2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
dd	Mizoram	dd1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		dd2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
de	Meghalaya	de1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		de2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
df	Nagaland	df1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		df2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
dg	Tripura	dg1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		dg2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
dh	Total deduction for undertakings located in North-east (total of da1 to dg2)				dh
e	Total deduction under section 80-IC or 80-IE (a + d + c + dh)				e

Schedule VI-A Deductions under Chapter VI-A

TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments						
	a	80C		b	80CCC			
	c	80CCD(1)		d	80CCD(1B)			
	e	80CCD(2)		f	80CCG			
	g	80D		h	80DD			
	i	80DDB		j	80E			
	k	80G		l	80GG			
	m	80GGC						
	Total Deduction under Part B (total of a to m)						1	
	2	Part C- Deduction in respect of certain incomes						
	n	80-IA	(e of Schedule 80-IA)	o	80-IAB			
	p	80-IB	(m of Schedule 80-IB)	q	80-IC/ 80-IE			(e of Schedule 80-IC/ 80-IE)
	r	80-ID	(item 10(e) of Form 10CCBBA)	s	80JJA			
	t	80JJAA		u	80QQB			
v	80RRB							
Total Deduction under Part C (total of n to v)					2			
3	Part CA and D- Deduction in respect of other incomes/other deduction							
w	80TTA		x	80U				
Total Deduction under Part CA and D (total of w to x)						3		
4	Total deductions under Chapter VI-A (1 + 2 + 3)				4			

Schedule AMT Computation of Alternate Minimum Tax payable under section 115JC

1	Total Income as per item 14 of PART-B-TI			1
2	Adjustment as per section 115JC(2)			
a	Deduction claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"		2a	
b	Deduction claimed u/s 10AA		2b	

	c	Deduction claimed u/s 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed	2c		
	d	Total Adjustment (2a+ 2b+ 2c)	2d		
3	Adjusted Total Income under section 115JC(1) (1+2d)				3
4	Tax payable under section 115JC [18.5% of (3)] (if 3 is greater than Rs. 20 lakhs)				4

Schedule AMTC Computation of tax credit under section 115JD

1	Tax under section 115JC in assessment year 2016-17 (1d of Part-B-TTI)				1	
2	Tax under other provisions of the Act in assessment year 2016-17 (2i of Part-B-TTI)				2	
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]				3	
4	Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)					
	S. No.	Assessment Year (A)	AMT Credit		AMT Credit Utilised during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D)= (B3) –(C)
			Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)	
	i	2013-14				
	ii	2014-15				
	iii	2015-16				
	iv	Current AY (enter 1 -2, if 1>2 else enter 0)				
	v	Total				
5	Amount of tax credit under section 115JD utilised during the year [total of item no 4 (C)]				5	
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]				6	

Schedule SPI Income of specified persons (spouse, minor child etc.) includable in income of the assessee (income of the minor child, in excess of Rs. 1,500 per child, to be included)

SI No	Name of person	PAN of person (optional)	Relationship	Nature of Income	Amount (Rs)
1					
2					
3					

Schedule SI Income chargeable to tax at special rates (please see instructions No. 7 for rate of tax)

SI No	Section	<input checked="" type="checkbox"/>	Special rate (%)	Income (i)	Tax thereon (ii)
1	111A (STCG on shares units on which where STT paid)	<input type="checkbox"/>	15	(5vi of schedule BFLA)	
2	115AD (STCG for FIIs on securities where STT not paid)	<input type="checkbox"/>	30	(5vii of schedule BFLA)	
3	112 proviso (LTCG on listed securities/ units without indexation)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
5	115AC (LTCG for non-resident on bonds/GDR)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
6	115ACA (LTCG for an employee of specified company on GDR)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
7	115AD (LTCG for FIIs on securities)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
8	115E (LTCG for non-resident indian on specified asset)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
9	112 (LTCG on others)	<input type="checkbox"/>	20	(5x of schedule BFLA)	
10	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30	(1fi of schedule OS)	
11	115AC (Income of a non-resident from bonds or GDR purchased in foreign currency)	<input type="checkbox"/>	10	(part of 1fii of schedule OS)	
12	115A(b) (Income of a non-resident from Royalty)	<input type="checkbox"/>	25	(part of 1fii of schedule OS)	
13	Chargeable under DTAA rate	<input type="checkbox"/>		(part of 1fiii of schedule OS)	
			Total		

SPECIAL RATE

Schedule IF Information regarding partnership firms in which you are partner

FIRMS IN WHICH PARTNER	Number of firms in which you are partner							
	Sl. No.	Name of the Firm	PAN of the firm	Whether the firm is liable for audit? (Yes/No)	Whether section 92E is applicable to firm? (Yes/ No)	Percentage Share in the profit of the firm	Amount of share in the profit	Capital balance on 31 st March in the firm
							i	ii
1								
2								
3								
4	Total							

Schedule EI Details of Exempt Income (Income not to be included in Total Income)

EXEMPT INCOME	1	Interest income	1		
	2	Dividend income	2		
	3	Long-term capital gains from transactions on which Securities Transaction Tax is paid	3		
	4	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)	i	
		ii	Expenditure incurred on agriculture	ii	
		iii	Unabsorbed agricultural loss of previous eight assessment years	iii	
iv		Net Agricultural income for the year (i – ii – iii) (enter nil if loss)	4		
5	Others, including exempt income of minor child	5			
6	Total (1+2+3+4+5)		6		

Schedule PTI Pass Through Income details from business trust or investment fund as per section 115UA, 115UB

Sl.	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Amount of income	TDS on such amount, if any			
1.			i	House property					
			ii	Capital Gains					
				a	Short term				
				b	Long term				
			iii	Other Sources					
			iv	Income claimed to be exempt					
				a	u/s 10(23FBB)				
				b	u/s				
				c	u/s				
			2.			i	House property		
						ii	Capital Gains		
							a	Short term	
b	Long term								
iii	Other Sources								
iv	Income claimed to be exempt								
	a	u/s 10(23FBB)							
	b	u/s							
	c	u/s							

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule FSI Details of Income from outside India and tax relief

Sl.	Country Code	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)
1			i	Salary					
			ii	House Property					
			iii	Business or Profession					
			iv	Capital Gains					
			v	Other sources					
			Total						
			i	Salary					

2	ii	House Property					
	iii	Business or Profession					
	iv	Capital Gains					
	v	Other sources					
	Total						

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule TR Summary of tax relief claimed for taxes paid outside India

TAX RELIEF FOR TAX PAID OUTSIDE INDIA	1 Details of Tax relief claimed				
	Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed (specify 90, 90A or 91)
	(a)	(b)	(c)	(d)	(e)
	Total				
2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))				2
3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))				3
4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below				4 Yes/No
a	Amount of tax refunded		b	Assessment year in which tax relief allowed in India	

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule FA Details of Foreign Assets and Income from any source outside India

DETAILS OF FOREIGN ASSETS	A Details of Foreign Bank Accounts held (including any beneficial interest) at any time during the previous year											
	Sl No	Country Name and Code	Name and Address of the Bank	Account holder name	Status-Owner/Beneficial owner/Beneficiary	Account Number	Account opening date	Peak Balance During the Year (in rupees)	Interest accrued in the account	Interest taxable and offered in this return		
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
	(i)											
	(ii)											
	B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the previous year											
	Sl No	Country Name and code	Nature of entity	Name and Address of the Entity	Nature of Interest-Direct/Beneficial owner/Beneficiary	Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
	(i)											
	(ii)											
	C Details of Immovable Property held (including any beneficial interest) at any time during the previous year											
	Sl No	Country Name and code	Address of the Property	Ownership-Direct/Beneficial owner/Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return			
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
D Details of any other Capital Asset held (including any beneficial interest) at any time during the previous year												
Sl	Country	Nature of	Ownership-	Date of	Total Investment	Income	Nature of	Income taxable and offered in this return				

No	Name and code	Asset	Direct/ Beneficial owner/ Beneficiary	acquisition	(at cost) (in rupees)	derived from the asset	Income	Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the previous year and which has not been included in A to D above.											
Sl No	Name of the Institution in which the account is held	Address of the Institution	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	Amount	Schedule where offered	Item number of schedule	
(i)											
(ii)											
F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor											
Sl No	Country Name and code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	Amount	Schedule where offered	Item number of schedule
(i)											
(ii)											
G Details of any other income derived from any source outside India which is not included in,- (i) items A to F above and, (ii) income under the head business or profession											
Sl No	Country Name and code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
(1)	(2)	(3)	(4)	(5)	(6)	Amount	Schedule where offered	Item number of schedule			
(i)											
(ii)											

NOTE ▶

Please refer to instructions for filling out this schedule. In case of an individual, not being an Indian citizen, who is in India on a business, employment or student visa, an asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.

Schedule 5A Information regarding apportionment of income between spouses governed by Portuguese Civil Code

Name of the spouse					
PAN of the spouse					
	Heads of Income	Income received under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Business or profession				
3	Capital gains				
4	Other sources				
5	Total				

Schedule AL Asset and Liability at the end of the year (other than those included in Part A – BS) (Applicable in a case where total income exceeds Rs. 50 lakh)

DETAILS OF ASSET AND LIABILITY	A Particulars of Asset		Amount (Cost) (Rs.)
	1	Immovable Asset	
	a	Land	
	b	Building	
	2	Movable Asset	
	a	Financial Asset	
	i	Bank (including all deposits)	
	ii	Shares and securities	

		iii	Insurance policies	
		iv	Loans and Advances given	
		v	Cash in hand	
		b	Jewellery, bullion etc.	
		c	Archaeological collections, drawings, painting, sculpture or any work of art	
		d	Vehicles, yachts, boats and aircraft	
	3		Total	
B			Liability in relation to Assets at A	